

13.26 hrs.

**UNTOUCHABILITY (OFFENCES)
AMENDMENT AND MISCELLANEOUS
PROVISION BILL**

**RECOMMENDATION TO RAJYA SABHA TO
NOMINATE MEMBER TO JOINT COM-
MITTEE**

**SHRI S. M. SIDDAYYA (Chama-
rajanagar):** I beg to move the following:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to amend the Untouchability (Offences) Act, 1955, and further to amend the Representation of the People Act, 1951, in the vacancy caused by the resignation of Shri Bhola Paswan Shastri from the membership of the said Joint Committee and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee".

MR. SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha, to the Joint Committee on the Bill to amend the Untouchability (Offences) Act, 1955, and further to amend the Representation of the People Act, 1951, in the vacancy caused by the resignation of Shri Bhola Paswan Shastri from the membership of the said Joint Committee and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee".

The motion was adopted.

13.27 hrs.

**COAL MINES (TAKING OVER OF
MANAGEMENT) BILL***

**THE MINISTER OF STEEL AND
MINES (SHRI S. MOHAN KUMARA-
MANGALAM):** I move for leave to

introduce a Bill to provide for the taking over, in the public interest, of the management of coal mines, pending nationalisation of such mines with a view to ensuring rational and coordinated development of coal production and for promoting optimum utilisation of the coal resources consistent with the growing requirements of the country, and for matters connected therewith or incidental thereto.

MR. SPEAKER: Motion moved:

"That leave be granted to introduce a Bill to provide for the taking over, in the public interest, of the management of coal mines, pending nationalisation of such mines with a view to ensuring rational and coordinated development of coal production and for promoting optimum utilisation of the coal resources consistent with the growing requirements of the country, and for matters connected therewith or incidental thereto."

SHRI SOMNATH CHATTERJEE (Burdwan): I want to make it clear at the outset that I am not objecting on the principle. As a matter of fact, we are welcoming this measure. We want that there should not only have been takeover but there should have been nationalisation outright without payment of compensation. But since we are going to pass a legislation, I want to draw the attention of the hon. Minister to certain infirmities which might be objected to.

The Ordinance was promulgated on 31st January, 1973. Since then a spate of limitations has come up because of the language that has been used in the Ordinance, most of which has been reincorporated in the Bill. When Parliament will be deliberating over this legislation, we should see that we do not give opportunities for litigations coming up to see that it is thwarted. We want the fulfilment of the objectives of this legislation.